

National Company Law Tribunal

Allahabad Bench

CP NO. 95/ND/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 21.08.2017

NAME OF THE COMPANY: Ram Avtar Agarwal v/s Arcadia Reality Pvt Ltd

SECTION OF THE COMPANIES ACT: U/S 397/398

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
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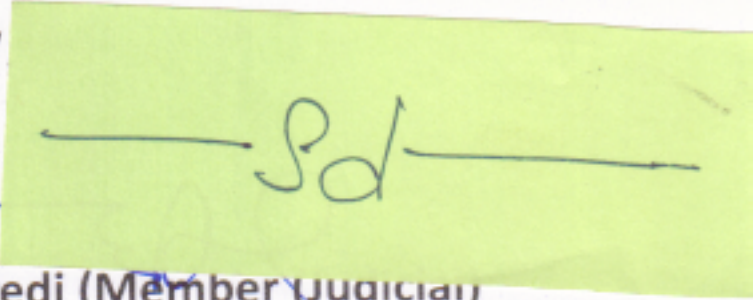
CP No.95/ND/2016

Advocate, Sri Ashutosh Gupta for the petitioner. Advocate, Sri Santosh Kumar Nigam, proxy for the Respondent counsel. In the present matter the maintainability petition filed by the Respondent is pending. The petitioner counsel now files reply to the same. The main counsel for Respondent is not available today nor a reply to the main company petition has so far been filed. The proxy counsel seeks adjournment for today, which is seriously opposed by the petitioner counsel.

Keeping in view of the circumstances, an interim relief is granted in favour to the company petitioner by directing the respondents to maintain status quo as of today in respect of its shareholding pattern and not to create any third party interest on shares of respondent company, which are subject matter of the present petition.

The matter be listed on 18th September, 2017

Date: 21.08.2017


Shri H.P. Chaturvedi (Member Judicial)